

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**FRIDAY, THE EIGHTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 24211 OF 2020

Between:

Butti Charishma, D/o Butti Madhusudhana Reddy, aged 18 years, Occ Student, R/o. B-22, Quarter No. 4, Vysya Nagar, Near APPA, Puppalaguda, Manchi Revula, Ranga reddy District, Telangana State.

...PETITIONER

AND

1. The State of Telangana, rep. by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad
2. Kaloji Nararayana Rao University of Health Sciences, Represented by its Registrar, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or orders, direction more particularly one in the nature of Writ of Mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioner for Counseling and admission into MBBS/BDS Course for the academic year 2020-21 under B-C category Management Quota as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and include the name of the petitioner for admission into MBBS/BDS Course for the academic year 2020-21 under B Category Management Quota seat.

IA NO: 1 OF 2020

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to consider the case of the petitioner for

Counselling/Admission in to MBBS/BDS Course for the academic year 2020-21 under B-category Management Quota, pending disposal of writ petition.

Counsel for the Petitioner: SRI C.RAMACHANDRA REDDY (NOT PRESENT)

**Counsel for the Respondent No.1: SRI P.SHRAVAN KUMAR GOUD, GP FOR
MEDICAL HEALTH & FW**

Counsel for the Respondent No.2: SRI A.PRABHAKAR RAO, SC FOR KNRUHS

The Court made the following: ORDER

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

WRIT PETITION No.24211 of 2020

ORDER: (per the Hon'ble the Chief Justice Alok Aradhe)

None for the petitioner.

Mr. P. Shravan Kumar Goud, learned Government Pleader for Medical, Health and Family Welfare appears for respondent No.1.

Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as 'the University') appears for respondent No.2.

2. In this Writ Petition, the petitioner is aggrieved by the action of the University in not considering the case of the petitioner for counselling and admission to MBBS/BDS Course under Management Quota - B category for the academic year 2020-21.

3. A Bench of this Court by an interim order dated 28.12.2020 had permitted the petitioner to participate in the counselling.

4. In view of the aforesaid interim order as well as the fact that the academic year 2020-21 is over, no further orders are required to be passed in this Writ Petition.

5. Accordingly, the Writ Petition is disposed of.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/- K. AMMAJI
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. The Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad, State of Telangana.
2. The Registrar, Kaloji Nararayana Rao University of Health Sciences, Warangal.
3. One CC to SRI C.RAMACHANDRA REDDY, Advocate [OPUC]
4. Two CCs to GP FOR MEDICAL HEALTH & FW, High Court for the State of Telangana. at Hyderabad. [OUT]
5. One CC to SRI A.PRABHAKAR RAO, SC FOR KNRUHS [OPUC]
6. Two CD Copies

PSK.

LS

K.P.

HIGH COURT

DATED:18/10/2024

ORDER

WP.No.24211 of 2020



**DISPOSING OF THE WRIT PETITION
WITHOUT COSTS.**

*9 Copies
AD
8/11/24.*